

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 978 of 2020**

**IN THE MATTER OF:**

**K. Sailendra & Ors.**

**...Appellants**

**Versus**

**Aayusiddhi Life Sciences Pvt. Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellants:**

**For Respondents: Mr. S. Chidambaram, PCS for R-3&4.**

**Mr. Arpit Shukla, Advocate for R-6.**

**ORDER**  
**(Through Virtual Mode)**

**12.02.2021:** Shri S. Chidambaram, PCS appears on behalf of Respondents No. 3 and 4. Learned counsel for the Appellant may provide hard copy of the appeal paper book to learned counsel for Respondents No. 3 and 4 within one week, who undertakes to file reply affidavit alongwith his vakalatnama within two weeks thereafter. Learned counsel for Respondent No. 6 seeks and is granted extension of time by two weeks to file reply affidavit. Rejoinder, if any, may be filed by the Appellant within two weeks thereof. Short written submissions, not exceeding three pages, supported by compilation of relevant judicial references may also be filed alongwith the pleadings.

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Other Respondents are not represented even today. They are set ex-parte.

Post the matter 'for admission (after notice)' before Court No. IV on **22<sup>nd</sup> March, 2021.**

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

**[Dr. Alok Srivastava]  
Member (Technical)**

*am/gc*